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ORISSA ACT 12 OF 1990

**THE BALUGAON NOTIFIED AREA COUNCIL
(EXTENSION OF TERM OF OFFICE AND VALIDATION) ACT, 1990**

TABLE OF CONTENTS

PREAMBLE

SECTIONS

1. Short title
2. Definitions
3. Extension of term of office, validation and consequences

ORISSA ACT 12 OF 1990

[THE BALUGAON NOTIFIED AREA COUNCIL (EXTENSION
OF TERM OF OFFICE AND VALIDATION) ACT, 1990]

[Received the assent of the Governor on the 27th June 1990 first published in an extraordinary issue of the Orissa Gazette, dated the 30th June 1990].

AN ACT TO PROVIDE FOR THE EXTENSION OF THE TERM OF OFFICE OF THE BALUGAON NOTIFIED AREA COUNCIL AND VALIDATION OF ACTIONS OF THE SAID COUNCIL AND ITS CHAIRMAN AND FOR MATTERS INCIDENTAL THERETO OR CONNECTED THEREWITH.

BE it enacted by the Legislature of the State of Orissa in the Forty-first Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Balugaon Notified Area Council (Extension of Term of Office and Validation) Act, 1990.

Definitions. 2. In this Act, unless the context otherwise requires,—

(a) "Municipal Act" means the Orissa Municipal Act, 1950;

Orissa Act
23 of 1950.

(b) "Notified Area Council" means a Notified Area Council constituted under the Municipal Act;

(c) Words and expressions used herein and not defined in this Act but defined in the Municipal Act shall have the same meanings as respectively assigned to them in the Municipal Act.

Extension of term of office, validation and consequences. 3. Notwithstanding anything contained in the Municipal Act or in the Balugaon Notified Area Council (Extension of Term of Office and Validation) Act, 1988,—

Orissa Act
7 of 1988.

(a) the term of office of the Councillors of the Balugaon Notified Area Council in the district of Puri, who were in office as on the 14th September 1988, shall be deemed to have been extended till the 8th May 1990;

(b) all actions taken, things done or orders passed by the said Notified Area Council and its Chairman during the period from the 15th September 1988 to the 8th May 1990 (both days inclusive) under the belief or purported belief that the term of office of the Councillors thereof was validly extended shall, for all intents and purposes, be deemed to have been validly taken, done or passed, as the case may be, and no such action, thing or order shall be called in question in any Court of law or otherwise open to challenge merely on the ground that the term of office of such Councillors was not validly extended;

(c) the election for reconstitution of the said Notified Area Council shall be held in accordance with the provisions of the Municipal Act and the rules made thereunder on such date, not being later than the 31st December 1990, as the State Government may, by notification, direct; and

(d) the Council so reconstituted shall, for all intents and purposes, be deemed to have been constituted under, and be governed by, the provisions of the Municipal Act.

1. For Statement of objects and reasons see *Orissa Gazette*, Extraordinary, dated the 1st June 1990 (No. 108).